

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CSP NO 707 OF 2017
IN
CSA NO 316 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 of the Companies
Act, 2013;

AND

In the matter of Scheme of Arrangement between Duro
Shox Private Limited ('the Demerged Company') with
Duro Technical Systems Private Limited ('the Resulting
Company' or 'the Petitioner Company') and their
respective Shareholders.

DURO TECHNICAL SYSTEMS PRIVATE LIMITED, a)
company incorporated under the provisions of Companies Act,)
1956 having its registered address at Gat No)
1258/1250, Sanaswadi Road, Taluka Shirur, Pune- 412208)
CIN: U74999PN2017PTC169100) ...Petitioner Company

Order delivered on 10th August, 2017

Coram:

Hon'ble **B.S.V. Prakash Kumar**, Member (J)
Hon'ble **V.Nallasenapathy**, Member (T)

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

Per: **V.Nallasenapathy**, Member (T)

ORDER

- Petition admitted.
- Petition fixed for hearing on 24th August, 2017.
- Learned Advocate for the Petitioner Company states that in pursuance of the directions contained in Order dated 7th June, 2017 passed by this Tribunal in the Company Scheme Application No. 316 of 2017, the meeting of Equity Shareholders of the Petitioner Company was convened and held at Gat No 1258/1259, Sanaswadi Road, Taluka Shirur, Pune-412208 on Friday, 14th July, 2017 at 11:30 a.m. and the requisite quorum was present and the Scheme was approved with the requisite majority by the Equity Shareholders

without modifications. The Chairperson appointed for the meeting has filed his affidavit verifying his report dated 14th July, 2017 which is annexed as Exhibit 'F' to the petition.

4. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director and Registrar of Companies Pune. No representation is received by the Petitioner Company from any Regulatory Authority. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
5. At least 10 days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of Petition in two local newspapers viz. "Indian Express", in English language and translation thereof in "Lok Satta", in Marathi language, both having circulation in Pune as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)